GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2174

ANSWERED ON:24.08.2012

IRREGULARITIES IN DENTAL COLLEGES

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of dental colleges along with the criteria and safeguards laid down by the Government to ensure that only quality dental colleges get permission to start courses from the Dental Council of India (DCI), State/UT-wise;
- (b) whether attention of the Government has been drawn to irregularities, malpractics and noncompliance/ fulfilment of required criteria by certain dental colleges in the country;
- (c) if so, the details thereof indicating the number of such cases reported along with the action taken/proposed by the Government against the erring dental colleges during each of the last three years and the current year, State/UT-wise;
- (d) whether any irregularity in grant of approval for additional post graduate seats in dental colleges for the academic year 2012-13 has been noticed while less number of these PG seats were sanctioned previous year citing shortage of professors as a reason; and
- (e) if so, the details thereof along with the action taken/proposed by the Government against the officials of DCI found guilty for the same?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a): At present, there are 297 dental colleges in the country with 24570 BDS admissions and 4585 MDS admissions annually. The State/UT wise list indicating BDS and MDS seats is at Annexure-I. The Central Government grants permission to start new course in the country as per the criteria laid down in the Dentists Act, 1948 and the DCI Regulations made thereunder.
- (b) & (c): Yes. The erring dental colleges are either declined renewal permission or admission capacity is reduced till the deficiencies are rectified. The details of number of dental colleges which were not granted renewal of permission with regard to BDS and MDS course is at Annexure-II.
- (d) & (e): No specific irregularity has been noticed in grant of approval for additional post graduate seats in dental colleges for the academic year 2012-13. However, some complaints in this regard have been received. The Central Government initiates action as per the provisions contained in the Dentists Act, 1948 after receiving comments of Dental Council of India, concerned institutions and physical verification, if required, of existing infrastructure in terms of teaching faculty, equipments, hostels, clinical material etc.